

1	2	3	4	5	6	7	8	9
19.	Punjab	208.23	338.35	37.38	124.62	25.48	28.11	756.17
20.	Rajasthan	552.07	976.28	266.89	24.97	202.67	6.51	2029.39
21.	Sikkim	3.85	11.30	1.67	2.26	0.94	1.53	21.55
22.	Tamil Nadu	2179.81	2573.19	1130.00	1357.93	563.60	571.21	8375.74
23.	Tripura	29.47	73.49	10.40	25.90	12.34	30.62	182.22
24.	Uttar Pradesh	5727.83	9019.54	3147.28	2221.30	1777.92	2416.16	24310.03
25.	West Bengal	976.31	2404.54	531.09	966.50	274.49	529.17	5682.10
26.	A & N Island	1.68	0.05	1.69	0.06	0.69	0.02	4.19
27.	Chandigarh	3.59	9.79	1.72	1.36	1.57	0.05	18.08
28.	D & N Haveli	0.85	1.43	1.69	5.78	0.29	0.95	10.99
29.	Daman & Diu	0.52	0.95	1.48	2.92	0.18	0.24	6.29
30.	NCT Delhi	52.40	90.63	18.85	32.06	21.85	37.68	253.47
31.	Lakshadweep	0.30	0.48	1.62	2.81	0.22	0.01	5.44
32.	Pondicherry	4.16	0.13	1.68	0.06	1.78	0.06	7.87
Total		21670.61	37381.65	10506.68	10689.08	5870.56	6757.91	92876.53

**Waste Disposal**

5608. SHRI BIJOY HANDIQUE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have taken any steps to implement the order passed by the Apex Court about installing incinerations in all city hospitals and in nursing homes with over 50 beds; and

(b) if so, the details thereof ?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA):  
(a) and (b) Yes, Sir. in order to implement the directives of the Supreme Court, orders for installation of an incinerator for Dr. Ram Manohar Loha Hospital have been issued. Action has also been initiated to provide additional incinerator for Safdarjung Hospital, Lady Harding Medical College & Associated Hospitals and All India Institute of Medical Sciences, New Delhi to supplement the incinerators already installed. Government of NCT of Delhi, Municipal Corporation of Delhi and New Delhi Municipal Council are also taking action to implement the directives of the Hon'ble Supreme Court.

*[Translation]***Activity of Quack**

5609. SHRI JAGAT VIR SINGH DRONA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Union Government propose to adopt any policy to prevent activities of quacks throughout the country; and

(b) if so, the time by which it is likely to be done?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA):  
(a) Provision already exists under the Indian Medicine Council Act, 1956, Indian Medicine Central Council Act, 1970 and Homoeopathy Central Council Act, 1972 to take action against unqualified practitioners.

(b) Question does not arise.

*[English]***Transfer of Oriented Central Schemes**

5610. SHRI RAJABHAU THAKRE : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether the Government have taken a decision about transfer of various Employment Oriented Central Schemes to the State Governments alongwith allocation of funds during 1997-98;

(b) if so, the details of the scheme proposed to be transferred for formulation, approval and implementation to the State Governments during 1997-98 and fund likely to be available to the States from Central Kitty;

(c) the details of review of performance of Central Schemes in rural sector for 1996-97, State-wise and scheme-wise and physical targets achieved and employment generated during 1996-97 and target for 1997-98; and

(d) the details of financial allocation likely to be made for Maharashtra during the current year under the

schemes ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) No, Sir.

(b) Not applicable.

(c) The State-wise details of physical targets and achievements under major employment oriented schemes viz. i) Integrated Rural Development Programme (IRDP), ii) Jawahar Rozgar Yojana (JRY) and iii) Employment Assurance Scheme (EAS) during 1996-97 are given in the attached Statement. State-wise targets for 1997-98 have not yet been made.

(d) The State-wise allocation has not been finalised for 1997-98.

#### Statement

*Details of physical Targets & Achievements under IRDP, JRY & EAS during 1996-97.*

State/UT's	IRDP (no. of families)		JRY (Lakh mandays)		EAS (lakhs manday)	
	Targets	Achievement	Target	Achievement	Target	Achievement
1	2	3	4	5	6	7
Andhra Pradesh	Targets are	130549	373.67	184.85	Targets are	164.08
Arunachal Pradesh	not fixed	4956	4.42	1.76	not fixed	20.72
Assam		23062	98.77	67.58		89.92
Bihar		190010	489.25	354.71		256.46
Goa		974	4.39	4.95		NR
Gujarat		41741	109.14	105.20		104.73
Haryana		14660	15.73	13.08		19.18
Himachal Pradesh		6794	7.63	8.38		8.29
Jammu & Kashmir		7929	47.27	23.20		62.28
Karnataka		97280	255.74	250.94		231.47
Kerala		40150	59.73	55.45		18.02
Madhya Pradesh		86444	444.97	217.21		189.57
Maharashtra		128118	469.32	455.08		211.31
Manipur		4029	3.20	3.01		11.90
Meghalaya		4120	4.35	6.61		3.40
Mizoram		1360	2.29	1.89		20.62
Nagaland		2915	6.54	4.18		30.74

1	2	3	4	5	6	7
Orissa		61235	321.32	259.84		329.15
Punjab		6781	15.62	1.89		NR
Rajasthan		53010	162.92	125.66		169.83
Sikkim		1483	1.46	2.57		2.43
Tamil Nadu		103883	406.90	488.60		258.15
Tripura		4996	6.35	14.85		42.51
Uttar Pradesh		313783	603.21	658.18		227.56
West Bengal		82077	221.86	144.29		116.06
A & N Islands		276	1.25	0.75		0.26
D & N Haveli		41	0.65	1.02		0.38
Daman & Diu		178	0.85	0.44		0.00
Lakshadweep		30	0.80	0.88		1.89
Pondicherry		1112	1.74	0.20		NR
Total		1413976	4141.37	3458.25		2591.51

NR. – Not Reported.

\* EAS being a demand driven scheme., hence targets are not fixed.

#### Tariff Rates of Jawahar Lal Nehru Port Trust

5611. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Jawahar Lal Nehru Port Trust has increased port tariff by 33%

(b) if so, the main reasons for increasing tariff;

(c) the total revenue likely to be generated by increasing this tariff;

(d) when the tariff was revised last time;

(e) whether Government have also revised Pilotage and port dues under Indian Port Trust Act; and

(f) if so, the details thereof and the reasons therefor ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) Yes, Sir.

(b) At the time of commissioning of the port operations, the port tariff was kept on lower side and except a very small increase of 15% in January 1994, there was

no increase in tariff since commissioning of the port in May, 1989. The main reasons for increasing tariff are :

- i) to cope up with increased operational cost; and
- ii) to meet at-least partially the heavy debt service burden towards repayment of loans taken from the Government and payment of interest.

(c) The additional revenue likely to be generated during 1997-98 comes to Rs.90.00 crores approximately.

(d) The tariff was last revised in January, 1994.

(e) and (f) Yes, Sir. The rates for Pilotage and Port Dues under Indian Ports Act, 1908 have also been revised for the reasons stated in reply to part (b) of the Question with effect from 19.3.97 and 18.4.97 respectively.

#### Integrated Scheme for Women and Child Development

5612. SHRI NAND KUMAR SAI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- (a) whether Union Government have made any